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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


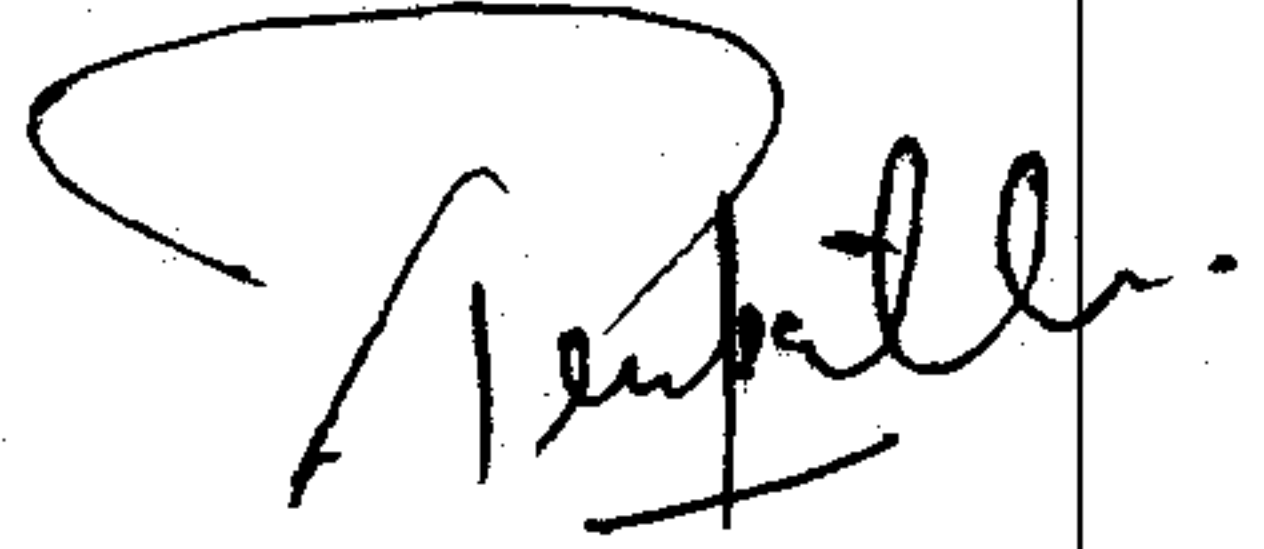
C.P. (I.B) No. 191/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: **Asset Reconstruction Company (India) Ltd.**
V/s.
Dhar Textile Mills Ltd.

Section of the Companies Act: **Section 7 of the Insolvency and Bankruptcy
Code**

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|---|--------------------|-----------------------|---|
| 1. | NAVIN PAHWA | SR. ADV | PETITIONER |  |
| 2. | WITH RITU SHAH FOR THAKKAR AND PAHWA | ADV. | | |
| 3. | Pratik Tripathi | PCS | Corporate Debtors |  |

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned PCS Mr. Pratik Tripathi present for Respondent.

Objections filed.

At request of petitioner counsel for hearing before admission.

List the matter on 15.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL